

has, *vide* Notification entitled "Electronic and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012" issued on 3.10.2012 made it mandatory that 15 electronic items be registered with BIS for compliance to notified safety standards. The order comes into effect from April, 3, 2013.

The relevant Indian Safety Standards require necessary safety related information to be displayed on to the products or in the operation manual.

(b) and (c) The list of items and the applicable relevant Indian Safety Standards are mentioned in Schedule of the "Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012". The Gazette Notification is available on <http://deity.gov.in/content/electronic-hardware#std>.

Setting up of local servers by ILD players

2845. SHRI B.S. GNANADESIKAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a panel set up by DoT has asked the International Long Distance (ILD) telephone players to set up local servers in the country;

(b) if so, whether this move is aimed at enabling security agencies to access these networks within the country; and

(c) if so, the details thereof and the follow up action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) Based on the recommendations of a Committee constituted by Department of Telecommunications in respect of monitoring of on-line mirror image and audit trail of Remote Access (RA) logs, a direction has been issued vide letter dated 31.01.2013 to all the Telecom Service Providers including ILD Service Providers to install a local RA Storage Server in the country and store all the RA command logs in the said server for the purpose of audit by Security Agencies.

Call drop rate of service providers

2846. SHRI PRAKASH JAVADEKAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state: